

(11)



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/445/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 23.04.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri K.N.Nagaraju,
Secretary, Baagiwalu Grama Panchayath,
Holenarasipura Taluk, Hassan District- reg.

Ref:- 1) Government Order No.RDP 341 GPS 2013 dated
19.10.2013.

2) Nomination order No. LOK/INQ/14-
A/445/2013 dated 31.10/6.11.2013 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 22.04.2021 of
Additional Registrar of Enquiries-7, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 19.10.2013 initiated the disciplinary proceedings against Sri K.N.Nagaraju, Secretary, Baagiwalu Grama Panchayath, Holenarasipura Taluk, Hassan District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination LOK/INQ/14-A/445/2013 dated 31.10/6.11.2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, the matter was transferred to ARE-6 and then to ARE-1 and finally by order dated 06.07.2017, Additional Registrar of Enquiries.7 was re-nominated as Inquiry Officer to continue the said enquiry.

3. The DGO was tried for the following charges:-

That, you-DGO Sri K.N.Nagaraju, Secretary, Baagiwalu Grama Panchayath, Holenarasipura Taluk, Hassan District, demanded a bribe of Rs.3000/- from the complainant Sri K.T.Gurumurthy, r/o Kadavina Hosahalli, Halekote Hobli, Holenarasipur Taluk, Hassan in connection with the entrusted work of installing water pipe line to the house of Moganna entrusted by Baagiwalu Grama Panchayathi, Holenarasipur Taluk, and that the complainant had completed the said work and was due to sum of Rs.59,600/- from Moganna towards said work and when complainant asked Moganna to pay the said amount, Moganna took the complainant to your office and introduced the complainant to you with regard to issue of the cheque to Sri Moganna. When complainant approached you eight days thereafter, you demanded a bribe of Rs.3000/- and received Rs.1000/- on the same day and further demanded the balance amount for issuing the cheque and thereafter you received the bribe amount of Rs.2000/- on 20.6.2011 for doing an official act, and thereby failed to maintain absolute integrity and

12

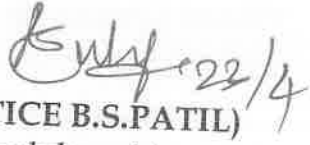
devotion to duty and committed an act which is unbecoming of a Government servant and thus you are guilty of misconduct U/r 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Sri K.N.Nagaraju, Secretary, Baagiwalu Grama Panchayath, Holenarasipura Taluk, Hassan District, is ' proved '.
5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.
6. As per the First Oral Statement of the DGO furnished by the Inquiry Officer, the DGO Sri K.N.Nagaraju, has retired from service on 31.12.2014.
7. Having regard to the nature of charge(demand and acceptance of bribe) proved against the DGO Sri K.N.Nagaraju, and considering totality of circumstances, it is hereby recommended to Government

to impose penalty of ' permanently withholding 50% of pension payable to DGO Sri K.N.Nagaraju, Secretary, Baagiwalu Grama Panchayath, Holenarasipura Taluk, Hassan District.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*